

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI BENCH
Company Appeal(AT)(CH)(Insolvency) No. 254 of 2021
&
I.A. No. 546 of 2021

IN THE MATTER OF:

Vishweswara Bhat

...Appellant

Vs

Vishwakshara Media Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant	:	Mr. Akhil Akbar Ali, Advocate For Mr. Surabh Jain, Advocate Mr. Mohd Yaqoob Kafeel, Advocate
For Respondent No. 2	:	Mr. Gautam Singh, Advocate
For Respondent No.1	:	Mr. Kamma Narayana, Advocate For Ms. Yajura Devi R.V, Advocate

ORDER
(Through Virtual Mode)

30.11.2021 Heard both sides.

In view of the fact that a settlement has been arrived between the parties, as informed by the Learned Counsels appearing for the Parties, the instant Appeal Company Appeal(AT)(CH)(Insolvency) No. 254 of 2021 is dismissed as withdrawn. No costs.

However, the Interim Resolution Professional is permitted to move before the 'Adjudicating Authority' for filing of necessary Application and to proceed further in accordance with law and in this regard, two weeks' time is granted from the date of receipt of this Order.

Till such time, there shall be stay of the order dated 17.08.2021 passed in (IB)/327/BB/2019 passed by the 'Adjudicating Authority' (National Company Law Tribunal, Bengaluru Bench, Bengaluru).

[Justice M. Venugopal]
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Mn